

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A P F ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A P F ESTATES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.07.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TG2008PTC060297
5.	Address of the registered office and principal office (if any) of corporate debtor	5-9-45, AASHI TOWERS BASHEERBAGH, HYDERABAD, Telangana, India, 500063
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 28.08.2024 Received on: 30.08.2024
7.	Estimated date of closure of insolvency resolution process	24.02.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/ 2017-18/10593
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchitanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. vijayplulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203-B, Arcadia Building, 2nd Floor, Nariman Point, Mumbai – 400021 Email ID - apf.cirp@gmail.com
11.	Last date for submission of claims	16.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s A P F ESTATES PRIVATE LIMITED** on 28.08.2024 received on 30.08.2024. The creditors of **M/s A P F ESTATES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 16.09.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 02.09.2024
Place: Mumbai

Name and Signature of Interim Resolution Professional
Vijay P. Lulla
IBBI Regn No. IBBI/IPA-001/IP-P00323/ 2017-18/10593
AFA: AA1/10593/02/181224/106612; Valid Till 18.12.2024

General Insurance Corporation of India
(A Government of India Company)

CIN: L67200MH1972GOI016133 IRDAI REG. NO. 112
Regd. Office: 'Suraksha', 170, J. Tata Road, Churchgate,
Mumbai - 400 020. Tel: +91-22-22867000 Fax: +91-22-22884010
E-mail: investors.gi@gire.in | Website: www.gire.in

NOTICE TO THE SHAREHOLDERS OF 52ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the 52nd Annual General Meeting (52nd AGM) of the members of General Insurance Corporation of India will be held on Thursday, 26th September 2024 at 3.00 p.m. (IST) through Video Conferencing/VC/Other Audio Visual Means (OAVM) to transact business, as set out in the Notice of the 52nd AGM being sent through email.

In compliance with applicable provisions of the Companies Act, 2013 and the rules notified thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulations, 2015, read with all applicable circulars issued by the Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI'), the Corporation has decided to convene its 52nd AGM through VC/OAVM and members can participate through VC/OAVM.

The Notice of the 52nd AGM along with the Annual Report for the financial year 2023-24 is being sent only by electronic mode to those members whose email addresses are registered with the Depositories/Corporation Registrar & Transfer Agent (RTA) in accordance with the Circulars issued by MCA and SEBI. Members may note that the notice of the AGM and the Annual Report for the financial year 2023-24 will also be available on the Corporation's website www.gire.in and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Physical copy of the Annual Report shall be sent to the Members on specific request. Members can attend and participate in the AGM through Video Conferencing/Other Audio-Visual means (VC/OAVM) facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Corporation is providing remote e-voting facility ('remote e-voting') to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Corporation is providing the facility of voting through e-voting system during the AGM (e-voting). The Corporation has engaged the services of National Securities Depository Limited ('NSDL') for facilitating participation by the Members at the AGM through VC/OAVM including remote e-voting/e-voting. Detailed procedure for 'remote e-voting'/e-voting is provided in the Notice of the AGM.

Members who have not yet registered their email addresses are requested to register the same with their DPs in case the shares are held by them in electronic form and with M/s KFIn Technologies Limited in case the shares are held by them in physical form.

In view of the SEBI mandate for payment of Dividend only in electronic mode w.e.f. April 1, 2024, Members are requested to update their KYC including bank details with their DPs in case the shares are held by them in electronic form and with M/s KFIn Technologies Limited in case the shares are held by them in physical form for timely receipt of dividend.

For General Insurance Corporation of India
Sd/-
(Suresh Savaliya)
Company Secretary
Place: Mumbai
Dated: 01.09.2024

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH-II, AT HYDERABAD IA No. 1310 of 2024

CP (IB) No. 320/7/HDB/2022 IN THE MATTER OF MANJEERA CONSTRUCTIONS LTD. BETWEEN: MANJEERA CONSTRUCTIONS LTD. REPRESENTED BY ITS RESOLUTION PROFESSIONAL. ...Petitioner AND MRS. KOTHAPALLI KRISHNA KUMARI & 23 Anr. ...Respondents

Kind Attention: 1. YAKA VENKATESWARA RAO (Respondent No. 6) 2. PANDI RAMAKRISHNA RAO (Respondent No. 7) 3. MR. SANAGALA KOTI REDDY (Respondent No. 18)

Whereas the Petitioner has filed an Interlocutory Application bearing IA No. 1310 of 2024 in Company Petition 320/7/HDB/2022 before the National Company Law Tribunal, Hyderabad Bench-2 at Hyderabad under Section 66 and 67 of the Insolvency and Bankruptcy Code, 2016 R/W Rule 11 of NCLT Rules, 2016, wherein you have been arrayed as Respondent No. 6, 7 and 18. You are hereby required to show cause on 19.09.2024, virtually/physically before the said Hon'ble National Company Law Tribunal, Hyderabad Bench-2 at Hyderabad having its address at Corporate Bhavan RoC Hyderabad, Ground floor, Bandlaguda, Nagole, Tirumala Residency Colony, R Krishnaiah Nagar, Hyderabad, Telangana, 500068, either through authorized personnel or by a pleader/advocate duly instructed as to why the relief prayed for by the Petitioner shall not be granted.

Take notice that in the case of non-appearance the Application will be heard and determined in your absence.

Sd/- Mail Id: cirp.mcl@gmail.com,
Contact No: 8286241561, (MANJEERA CONSTRUCTIONS LTD)

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF A P F ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	A P F ESTATES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25.07.2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TG2008PTC060297
5. Address of the registered office and principal office (if any) of corporate debtor	5-9-45, AASHI TOWERS BASHEERBAGH, HYDERABAD, Telangana, India, 500063
6. Insolvency commencement date in respect of corporate debtor	Order dated: 28.08.2024 Received on:30.08.2024 24.02.2025
7. Estimated date of closure of insolvency resolution process	24.02.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBB/PA-001/IP-P00323/2017-18/10593
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchidanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. vijayplulla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203-B, Arcadia Building, 2nd Floor, Naniman Point, Mumbai - 400021. Email ID - apf.cirp@gmail.com
11. Last date for submission of claims	28.09.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Same as address mentioned in item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s A P F ESTATES PRIVATE LIMITED** on 28.08.2024 received on 30.08.2024.

The creditors of **M/s A P F ESTATES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 16.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.09.2024 Place: Mumbai Name and Signature of Interim Resolution Professional Vijay P. Lulla IBB Regn No. IBB/PA-001/IP-P00323/2017-18/10593 AFA: AA1/10593/02/181224/106612; Valid Till 18.12.2024

"IMPORTANT"

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SOUTH EAST CENTRAL RAILWAY AUCTION CATALOGUE NOTIFICATION

NOTIFICATION NO.: COM/GR/Catp/2024/E-1607373 Dated: 28.08.2024

Sr. No.	Catalogue No.	Name of Units	Stall No.	Station	PF No.	Category	Auction Date & Time
1			MPS 1		1	GMU	
2			MPS 2		1	GMU	
3			MPS 3	DURG	1	GMU-W	
4	COM-G-MPS-08	MPS Stall	MPS 4		2-3	GMU	Date: 11.09.2024 at 10.00 Hrs to 11.40 Hrs.
5			MPS 5		4-5	GMU	
6			MPS 2	BYT	1	SC	
7			MPS 4		5	ST	
8			MPS 1	TLD	1	GMU-W	
9	08 COM-G-MPS-8-1		MPS 1	RAIPUR	1	GMU	Date: 12.09.2024 at 15.00 Hrs to 15.30 Hrs

Details of all the E-Auction Notifications have been uploaded on website: www.ireps.gov.in

Asst. Divisional Commercial Manager, South East Central Railway, Raipur

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BUOYANT TECHNOLOGY CONSTELLATIONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	BUOYANT TECHNOLOGY CONSTELLATIONS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	23-07-2007
3. Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2007PTCO43436
5. Address of the registered office and principal office (if any) of corporate debtor	C-5, Rich Homes, No 5/1, Richmond Road, Richmond Town, Bangalore, Bangalore North, Karnataka, 560025 India
6. Insolvency commencement date in respect of corporate debtor	23-08-2024 (Order received on 30-08-2024)
7. Estimated date of closure of insolvency resolution process	18-02-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shaikh Nafis Anjum IBB/PA-003/IPA-ICAI-N-00211/2018-2019/12363 (AFA valid upto 16-11-2024)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-34 Lower Ground Floor, Vikas Puri, New Delhi 110018 Email: sn.anjum123@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-4, 2nd Floor, Central Market, Lajpat Nagar 2, Delhi-110024 Email: buoyanttechnology.cirp@pmritra.in Weblink to Submit the Claim: Buoyanttechnology.pmritra.com
11. Last date for submission of claims	13-09-2024 (i.e. 14 days from the receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyer Allottees
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Adidanki Hareesh IBB/PA-001/IP-P01084/2017-2018/11757 2. Mr. Rangaraj Manchi IBB/PA-002/IP-N00840/2019-2020/12732 3. Mr. Suresh Kannan IBB/PA-001/IP-P-01434/2018-2019/12277 (Profile of aforementioned insolvency professionals are available on IBI website at https://ibbi.gov.in/en/insolvency-professional)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at entry no. 13.	Weblink to submit the claim: Buoyanttechnology.pmritra.com IBB: https://ibbi.gov.in/en/home/downloads Physical Address: C-4, 2nd Floor, Central Market, Lajpat Nagar 2, Delhi-110024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Buoyant Technology Constellations Private Limited** on 23-08-2024 (Order received on 30-08-2024).

The creditors of **Buoyant Technology Constellations Private Limited** are hereby called upon to submit their claims with proof on or before 13-09-2024 (i.e. 14 days from the receipt of order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only (by clicking the weblink as given above). All other creditors may submit the claims with proof in person, by or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class named Home Buyer Allottees in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Shaikh Nafis Anjum (Interim Resolution Professional)
Date: 02-09-2024 IBB Reg. No.: IBB/PA-003/IPA-ICAI-N-00211/2018-2019/12363

SUNIL AGRO FOODS LIMITED
CIN: L01111KA1988PLC008861
Regd. Office: Plot No-39-A2, Industrial Area, Chokkhalalli, Hosakote, Karnataka, KA- 562 114, Phone No- +91- 80- 2797137/1/ 27971463
E-mail: info@sunilagro.in, Website: <http://www.sunilagro.in>

NOTICE TO THE SHAREHOLDERS OF 36TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the Thirty Sixth (36th) Annual General Meeting (AGM) of the Company will be held through Video Conference (VC) or Other Audio Visual Means (OAVM) at 12.30 PM on Wednesday, the 25th day of September, 2024 to transact the business as set out in the Notice dated 28th August, 2024. The Company has sent the Notice of AGM on 31st August, 2024 through electronic mode to Members whose email addresses are registered with the Company/Depositories in accordance with the circular dated May 5, 2020 read with circulars dated April 8, 2020, April 13, 2020, and subsequent circulars issued in this regard, the latest one bearing circular no. 09/2023 dated September 25, 2023 (collectively referred to as 'MCA Circulars') and Securities and Exchange Board of India ('SEBI') vide its Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 read with Circular no. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 and SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023.

The Company has appointed Central Depository Services (India) Limited (CDSL), to provide VC/OAVM facility and voting through electronic means for the AGM. Shareholders holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant depositories through their Depository Participants. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent (RTA) Integrated Registry Management Services Private Limited to irg@integratedindia.in. The notice of 36th AGM and Annual Report 2023-24 will also be made available on the Company's website, at www.sunilagro.in, BSE Limited at www.bseindia.com and the website of CDSL at www.evotingindia.com.

The remote e-voting period commences from 22nd September, 2024 (9:00 A.M) and ends on 24th September, 2024 (5:00 P.M.). The e-voting module shall be disabled by CDSL thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM. A Member may participate in the Meeting even after exercising his right to vote through e-voting but shall not be allowed to vote again at the Meeting. The detailed procedure and instruction for remote e-voting and e-voting for the AGM are given in the notice of the 36th AGM.

The Register or Members and Share Transfer Books or the Company will remain closed from Thursday, 19th September, 2024 to Wednesday, 25th September, 2024 (both days inclusive) for the purpose of AGM.

Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses is provided in the Notice to the Shareholders.

For Sunil Agro Foods Limited
Shailla A B
Company Secretary
(M. No: A73126)
Place: Bengaluru
Date: 2nd September, 2024

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051. Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.

Branch Office : 2nd floor, No. 75 D, Laxmi Vaults, Plot -A-8, Salai Road, Thilai Nagar, Trichy - 620018.

Whereas the undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 6 of the said rules on the below mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property / Date of Symbolic Possession	Date of Demand Notice / Amount in Demand Notice (Rs.)	Name of Branch
1.	S Mohanarajan (Borrower), S Manimala (Co-Borrower), LHTR00001333843	P No 270 Plot No 270 North Part, 8th Street Ayyanar Nagar, Guntur Village Trichy 620007 (Ref/Lan No. LHTR00001333843) Bounded By: North: Plot No.269, South: Plot No.27 South Part, East: 20 Feet Wide Road, West: Plot No.291 Date of Possession: 28-Aug-24	07-06-2022 Rs. 2659254	Trichy -B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount. The mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: 02.09.2024 | Place: TAMIL NADU
Authorized Officer, ICICI Home Finance Company Limited

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400051. Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400059.

Branch Office : 1st Floor, Shop No. 2/30, T.C. Villi/731-4(2), M G Corporation Centre, Medical College PO, Ulloor, Trivandrum - 695011

Whereas the undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 6 of the said rules on the below mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property / Date of Symbolic Possession	Date of Demand Notice / Amount in Demand Notice (Rs.)	Name of Branch
1.	Greeshtumar S (Borrower), Rejitha T G (Co-Borrower), LHTVM0001370230	NA Velanad Village Nedumangal Taluk Thuyil Angamvadi Re Sy No 237/16 237/2-1 Trivandrum Kerala 695543 (Ref. Lan No. LHTVM0001370230). Bounded By: North: Property of Greesht, South: Property of Vasanthi, East: Property of Syamaia, West: Way. Date of Possession: 28-Aug-24	12-06-2024 Rs. 565722.5/-	Trivandrum -B
2.	Greeshtumar S (Borrower), Rejitha T G (Co-Borrower), LHTVM0001373514	NA Velanad Village Nedumangal Taluk Thuyil Angamvadi Re Sy No 237/16 237/2-1 Trivandrum Kerala 695543 (Ref. Lan No. LHTVM0001373514). Bounded By: North: Property of Greesht, South: Property of Vasanthi, East: Property of Syamaia, West: Way. Date of Possession: 28-Aug-24	12-06-2024 Rs. 462039.64/-	Trivandrum -B
3.	Sudhan G (Borrower), Thenkanan B (Co-Borrower), Sunil S (Co-Borrower), LHTVM0001457870	NA Uliyazhathura Village Trivandrum Taluk Re Sy No 53/19 Trivandrum Kerala 695028 (Ref. Lan No. LHTVM0001457870). Bounded By: North: Sujatha Property, South: Ramnabha Property, East: Gopi Property, West: Bhargavi Property. Date of Possession: 28-Aug-24	12-06-2024 Rs. 1951147.82/-	Trivandrum -B
4.	Sudhan G (Borrower), Thenkanan B (Co-Borrower), Sunil S (Co-Borrower), LHTVM0001458732	NA Uliyazhathura Village Trivandrum Taluk Re Sy No 53/19 Trivandrum Kerala 695028 (ref. Lan No. LHTVM0001458732). Bounded By: North: Sujatha Property, South: Ramnabha Property, East: Gopi Property, West: Bhargavi Property. Date of Possession: 28-Aug-24	12-06-2024 Rs. 51615.76/-	Trivandrum -B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount. The mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: 02.09.2024 | Place: Trivandrum
Authorized Officer, ICICI Home Finance Company Limited

MAHINDRA RURAL HOUSING FINANCE LIMITED

HO Address :Mahindra Rural Housing Finance Ltd. Unit No 203, Amiti Building, Piramal Agastya Corporate Park, Opposite Fire Brigade Station, Kuman Junction, L.B.S Main Road, Kuria (West) Mumbai-400 070.
Sindhanur Branch Address:Mahindra Rural Housing Finance LTD, Chanandana Complex, 1 st Floor, Above IDBI Bank, Kustagi Road, Sindhanur-584128.

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of M/s. Mahindra Rural Housing Finance limited (herein after referred as MRHF) having its Branch office at # Mahindra Rural Housing Finance Ltd. LDT, Chanandana Complex, 1st Floor, Above IDBI Bank, Kustagi Road, Sindhanur- 584128, ...Under the Securitization Reconstruction of Financial Assets & in compliance of Rule(8) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule(3) of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling up on the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice (s) date of receipt of the said notices. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her Under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties/ies and any dealing with the properties/ies will be subject to the charge of Mahindra Rural Housing Finance Ltd. For the amount and the interest there on per Loan Agreement. The borrowers attention is invited to provisions of Sub section (8) Section 13 of the Act, in respect of time available to redeem the secured assets.

S. No	Agreement No.	Name of Borrower / Co Borrower/Guarantors	Demand Notice Date	Possession Notice date And Possession Amount	Description of the Immovable Property
1	XRESSND00294734	Borrower & Co-Borrowers :- 1.DURUGAN GOUDA, 2.RANGAN GOUDA, 3.HANUMAMMA, 4.TIMMAN GOUDA Guarantor:- S. SHIVARAJ GOUDA, Address:- RO/H NO.74/A, DIGGANAKHAVI, TQ. LINGASUGUR, Dist. RAICHUR.	21-Nov-20	Rs.371,102	DURAGANAGOUDA S/O HANAMANAGOUDA, G/P/ KHATA NO. 80, VILLAGE - DIGNAGUNA BHAVI, TQ. LINGASUGUR, Dist. RAICHUR. Measuring Property: 30'x40' 1200 SQ.FTS. Property Boundries: EAST:- CANAL, WEST:- L/O SOMANA GOUDA, NORTH:-L/O DURUGANAGOUDA, SOUTH:- ROAD
2	XRESSND00118175	Borrower & Co- Borrowers :- 1. KATHEPPA, 2. DHANAPPA, 3.HANUMANTHA, 4.KRUSHNAVA, 5. GOGAPPA, 6.BHIMAPPA Guarantor:- 7.HANUMANTHAPPA, Address:- R/O/H NO.450, MEDIKINHAL THANDA, TQ. LINGASUGUR, Dist. RAICHUR.	21-Nov-20	Rs.337,095	DHANAVVA W/O KHETAPPA, G/P/ KHATA NO. 90/3, VILLAGE - MEDIKINHAL THANDA, TQ. LINGASUGUR, Dist. RAICHUR. Measuring Property: 30'x40' 1200 SQ.FTS. Property Boundries: EAST:- ROAD, WEST:-ROAD, NORTH:- ROAD, SOUTH:- H/O DHAKAPPA
3	XRESSND00294878	Borrower & Co-Borrowers - 1.JIVAPPA, 2.SHIVAPPA, 3.AMBANNA Guarantor:- 4. RAJASINGH, Address:- R/O/H NO.43, MEDIKINHAL THANDA, TQ. LINGASUGUR, Dist. RAICHUR.	21-Nov-20	Rs.351,092	JEEVAPPA S/O NEMAPPA, G/P/ KHATA NO 371/ 03.VILLAGE - MEDIKINHAL THANDA, TQ. LINGASUGUR, Dist. RAICHUR. Measuring Property: 21x25, 525 SQ.FTS. Property Boundries: EAST:- H/O HANUMAMAPPA, WEST:- ROAD, NORTH:- H/O SHIVAPPA, SOUTH:-H/O AMBANNA
4	XRESSND00215588	Borrower & Co-Borrowers :- 1.VALAPPA, 2.KAMALAVVA, 3.DHIRAPPA, 4.SHEKARAPPA, Guarantor:- 5.KESHAPPA, Address:- R/O/H NO.453, MEDIKINHAL THANDA, TQ. LINGASUGUR, Dist. RAICHUR.	21-Nov-20	Rs. 359,229	VALAPPA S/O DHIRAPPA, G/P / KHATA NO. 402/04, VILLAGE - MEDIKINHAL THANDA, GRAM PANCHAYAT-KANNAL, TQ. LINGASUGUR, Dist. RAICHUR. Measuring Property: 21x25, 525 SQ.FTS. Property Boundries: EAST:- OPEN PLACE, WEST:- H/O KEMAPPA, NORTH:-LAND, SOUTH:- ROAD.
5	XRESSND00088245	Borrower & Co-Borrowers -1.BHARATHI D/O RAMASING, 2. SURESH, 3.RAMASINGH, 4.LAKSHMIBAI W/O RAMASING, 5. RAMESH S/O RAMASING, Address:- R/O/H NO.137/1, ADAVIBHAVI THANDA, TQ. LINGASUGUR, Dist. RAICHUR. Guarantor:- 6. RAJASAB S/O HASANTHISAB, Address:- R/O/H NO.120, DIGGINAYAKA BHAVI, TQ. LINGASUGUR, Dist. RAICHUR.	21-Nov-20	Rs. 614,482	Ms.BHARATHI D/O RAMASING, G/P / KHATA NO.113,VILLAGE - ADAVIBHAVI THANDA, GRAM PANCHAYAT-MARALANDI, TQ. LINGASUGUR, Dist. RAICHUR. Measuring Property: 48x29.5, 1416 SQ.FTS. Property Boundries: EAST:-H/O GONAPPAKARABARI, WEST:-ROAD,NORTH-ANGANAWADI, SOUTH:-REVAPPANARAYANI
6	XRESSND00286435	Borrower & Co- Borrowers :- 1.AMBANNA, 2.CHANDAPPA, 3. HANUMANTH, 4. S O M A V V A 5. KRISHNAPPA, 6. DURUGAMMA Guarantor:-			

